

**Central Administrative Tribunal
Principal Bench**

OA No.3219/2019

New Delhi, this the **6th** day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Shri Anil Aggrawal,
S/o Late Shri Mange Ram,
Rt. A.E. Age 52 years, Group 'B'.
R/o 7A, Ayodhya Enclave,
Sector 13, Rohani,
Delhi.

...Applicant
(By Advocate : Shri Rajeev Sharma)

Versus

North Delhi Municipal Corporation,
Through its Commissioner,
Dr. S.P. Mukherjee Civic Centre,
4th Floor, J.L. Marg, New Delhi.

...Respondent

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :

The applicant is working as Assistant Engineer in the North Delhi Municipal Corporation (NDMC), the first respondent herein. Through an office order dated 31.10.2019, passed in exercise of power under FR56(j) and Rule 48 of the CCS (Pension) Rules, 1972, the respondents directed compulsory retirement of the applicant. This OA is filed challenging the said order.

2. We heard Shri Rajeev Sharma, learned counsel for applicant, at the stage of admission.

3. In the matters of this nature, a review under FR56(jj) is provided. It would be in the interest of the applicant, that he exhausts this remedy and approach the Court, if only, he does not get any relief there. When the same is pointed out, the learned counsel for applicant sought permission of the Tribunal to withdraw the OA, with liberty for the applicant to seek the relief of the review.

4. We, therefore, dismiss the OA as withdrawn, leaving it open to the applicant to avail the relief of review under FR56(jj). If the review is filed within two weeks from today, it shall be disposed of within a period of four weeks, from the date of receipt thereof.

There shall be no orders as to costs.

Order **Dasti.**

(A.K.Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman